

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 79/2019
in
Petition No. 155/MP/2019

Subject : Interlocutory Application under Section 94(b) and Section 142 of the Electricity Act, 2003 and Regulations 54, 55 and 74 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with principles of Section 30 and Order XI, XII and XIII of the Code of Civil Procedure, 1908.

Petitioner : Udupi Power Corporation Limited (UPCL)

Respondents : Power Company of Karnataka Limited (PCKL) & Ors.

Date of Hearing : 12.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Ms. Poonam Verma, Advocate, UPCL
Ms. Aparajita Upadhyay, Advocate, UPCL
Shri M.G. Ramachandran, Senior Advocate, PCKL
Shri Arunav Patnaik, Advocate, PCKL
Ms. Bhabna Das, Advocate, KPTCL

Record of Proceedings

Though order in the IA was reserved on 12.12.2019, the same has been listed for hearing, since the Petition could not be disposed of prior to one Member of this Commission demitting office.

2. Learned senior counsel for PCKL submitted that after reserving the order, written submissions filed by the parties may be considered.
3. Learned counsel for KPTCL requested for time to file reply in the main Petition. Request was allowed and KPTCL may file the reply by 27.3.2020 and the Petitioner may file rejoinder, if any, by 8.4.2020.
4. The Commission reserved order in the IA.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

